

NTC Mills in Maharashtra

1122. SHRI MOHAN RAWALE : Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received complaints from workers of NTC-run textile mills in Maharashtra that these mills are being supplied inferior quality duplicate spare parts for their machines;

(b) whether the Government have also received complaints to the effect that first quality goods are being sold by these mills marking them as second quality goods at cheaper rates so as mobilise funds to pay wages of workers;

(c) if so, the details thereof;

(d) whether these complaints have since been enquired into;

(e) if so, the outcome thereof and if not, the reasons therefor; and

(f) the action taken or proposed to be taken in the matter?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) No, Sir.

(c) to (f). Do not arise.

Illegal Entries By Airlines

1123. SHRI SURENDRA PAL PATHAK : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that some airline are illegally entering/have entered the Indian Sky under the cover of Benami NRI equity;

(b) if so, whether the Government propose to issue guidelines for the private airlines with such equity participation of Foreign Airlines keeping in view the security of the country; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (c) According to the extant guidelines, private sector airline companies can be permitted upto 40% foreign equity participation subject to approval of the Government, on a case to case basis.

Gold Jewellery

1124. SHRI C. SREENIVAASAN :

SHRIMATI PRATIBHA DEVISINGH PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether the gold jewellery sold in the Indian market are of less create that the standard purity of gold; and

(b) if so, the steps taken by the Government to assure purity of gold or its ornaments marketed in India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) No such instance has come to the notice of Government.

(b) in view of (a) above, does not arise.

Employees in Public Sector

1125. Dr. MAHADEEPAK SINGH SHAKYA :

SHRI NAWAL KISHORE RAI :

Will the Minister of FINANCE be pleased to state :

(a) whether the number if civilian employees in Public Sector has continuously decreased during the last few years;

(b) if so, the number of these employees in 1991 and at the end of March, 1995, separately;

(c) whether the annual amount of pay, Allowances, Travelling allowances and the other related expenses for these employees has been increasing continuously inspite of the continuous decrease in their number;

(d) if not, the amount spent under the said head during the last three years, year-wise;

(e) whether the Government had also taken measures to curtail the said expenditure during the above mentioned years; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH.M.V.CHANDRASHEKHARA MURTHY): (a) to (d). Although the estimated number of Central Government (Civilian) employees including employees of the union Territories (as on 1st March) has decreased from 40.82 lakhs in 1991 to 38.48 lakhs in 1995, the expenditure in their Pay, Allowances Travelling Allowances,

etc. has increased on account of increase in Dearness Allowance, interim Relief and annual increment in basic pay, etc. Information in respect of State Government employees and employees of public sector undertakings is not being maintained by the Ministry.

(e) and (f). Keeping the Government expenditure under control is a continuous exercise and instructions relating to various economy measures such as reduction in posts, reduction in consumption/expenditure on petrol, restriction on OTA, entertainment, decorative lighting and electricity, restriction on purchase of vehicles etc. have been issued from time to time.

ST. Kitts Episode

1126. SHRI BALRAJ PASSI : Will the Minister of FINANCE be pleased to state :

(a) whether Government/CBI completed investigations into the ST. Kitts episode of 1989;

(b) if so, the particulars of persons found guilty in the case and the action taken against them; and

(c) if not, the reasons for delay in this regard and the steps taken or proposed to be taken to expedite the investigations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) No, Sir.

(b) The case is still under investigation of the Central Bureau of Investigation (CBI).

(c) As per the CBI it has not been possible to secure certain original records through the Letter Rogatory sent to St. Kitts' authorities or through the visit thereto of an officer of the Central Bureau of investigation.

Re-Employment and Promotion in IA

1127. SHRI RAM VILAS PASWAN :

DR. S. P. YADAV :

SHRIMATI GIRIJA DEVI :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines have re-employed retired Directors and Senior managers and even those who opted for voluntary retirement besides promoting senior officials indicated by Vigilance Committee;

(b) if so, the details thereof and reasons therefor;

(c) whether such appointments are in consonance with the laid down policy of the airlines; and

(d) if not, the reasons therefor ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) In the last two years, Indian Airlines have appointed one pilot of the level of Director and four pilots of the level of Senior Manager on contract basis after their retirement. No officer found guilty of misconduct has been promoted.

(c) Yes, Sir.

(d) Does not arise.

Concession to the Government Sector by Airlines

1128. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the international airlines have offered any concessions to the Government Sector;

(b) if so, the details thereof;

(c) whether any agreement has since been signed in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Subject to a minimum level of business being assured and on point to point tickets, some airlines have offered discount ranging from 10% to 20% in the case of First/Club tickets and 15% in Economy class tickets.

(c) No, Sir.

(d) Does not arise.

Tax Arrears of Private Airlines

1129. SHRI ASTBUHA PRASAD SHUKLA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether it has come to the notice of the Government that the private airlines operators are not playing the tax collected from the passengers so far;

(b) whether recently several flights of the airlines operators have been grounded on the above account; and